

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3327 of 2020

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Sk. Chutu @ Safuddin @ Md. Safuddin. ... **Petitioner**  
Versus  
The State of Jharkhand. ... **Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Jitendra Nath Upadhyay, Advocate  
For the State : Mr. Vinay Kumar Tiwary, A.P.P.  
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02/8.7.2020 Heard the parties.

So far as defect nos. 9(iv),(vi), are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards rest defects are concerned, same are ignored.

The petitioner is an accused in connection with Seraikella P.S. Case No. 131 of 2019.

It has been alleged that a theft was committed in the house of the informant and cash ornaments etc. were stolen away.

Petitioner seems to have been implicated on the confession of co-accused-Md. Irphan Ansari. The petitioner is in custody since 3.1.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Seraikella in connection with Seraikella P.S. Case No. 131 of 2019.

(Rongon Mukhopadhyay, J)

*Rakesh/-*